

GOVERNMENT OF JAMMU AND KASHMIR,
FINANCE DEPARTMENT,
CIVIL SECRETARIAT, J&K.

Notification

Jammu, the 23rd of December, 2021

S.O 433 - In the Excise Policy 2021-22 notified vide notification S.O 114 dated 31st of March, 2021, after clause 28, the following Clause shall be added namely :-

"28(a) : Power to Relax :- The Excise Commissioner may relax the requirement of the timeline for submission of formalities required for grant of license (JKEL-2) in exceptional circumstances considering the undue hardship caused to the successful bidders and the reasons thereof shall be recorded in writing. However, the Excise Commissioner shall ensure that there is no court direction or order to the contrary before granting such relaxation.

By order of the Government of Jammu & Kashmir.


Sd/-
(Atal Dulloo), IAS
Financial Commissioner,
(Additional Chief Secretary),
Finance Department.

No FD-ET/98/2021-9-.FD

Dated: 23/12/2021

Copy to the:

1. All Financial Commissioners.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. All Principal Secretaries to Government.
4. All Commissioner Secretaries to Government.
5. Joint Secretary (J&K), Ministry of Home Affairs, Gol.
6. Excise Commissioner, J&K.
7. Private Secretary to Chief Secretary, J&K.
8. Private Secretary to Financial Commissioner (ACS), J&K.
9. I/c Website FD/GAD.


(Shafqat Ali Keen)JKAS
Under Secretary to the Government,
Finance Department.